

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 26**

**MA 4064/2019 IA 1742/2021 IN C.P. (IB) 1239(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s TOPWORTH PIPES & TUBES PVT LTD**

Section 7 of the IBC & Rule 11 of NCLT, 2016

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**ORDER**

**MA 4064/2019 & IA 1742/2021**

Ld. Counsel appearing for the Respondent Nos.6, 13, 14, 21,28, 30, 32, 34, 36, 37, 45, 49, 52, 57, 58, 68 and 72 seeks one (1) week time as a last opportunity. One-week time is granted. The parties are directed to complete the pleadings and the Applicant is directed to ensure that copy of rejoinder has been serve to all the concerned Respondents if they are filed. List this matter on Board on **09.05.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Rehan Shaikh